

ITEM NO.1

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 744/2021

HARVINDER CHOWDHURY

Petitioner(s)

VERSUS

SUPREME COURT OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.77666/2021-PERMISSION TO APPEAR AND ARGUE  
IN PERSON )

Date : 13-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Ms. Harvinder Chowdhury, In-person  
Mr. Jai Vardhan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Permission to appear and argue in-person is  
granted.

We have heard Ms. Harvinder Chowdhury, who  
has appeared in-person.

The instant petition filed under Article 32 of  
the Constitution takes exception to the process adopted  
while designating 55 learned Advocates as Senior  
Advocates out of total of 237 applicants.

Ms. Chaudhury, submits *inter alia* -

- (a) that the documents appended to her application  
seeking consideration of her case did make out  
the case for her designation.

- (b) that the Committee was not properly constituted.
- (c) that the panel of two Judges, who interviewed the candidates, gave very less time for interview and hardly one or two questions were put to the candidates.

Having gone through the submissions raised in the petition, we see no reason to interfere. The writ petition is, therefore, dismissed.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
COURT MASTER